



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar the 30th May, 2019

SRO:-391 Whereas, on 04.01.2017, Police Station, Kothibagh received an information that at press colony residency road Srinagar Mst. Anjum Zamrooda Habib, Chairperson of Hurriyat conference women group alongwith some other women raised anti national slogans against the Union of India and Government of J&K State and in support and favour of Pakistan, besides damaged the foundation stone laid for multi-story parking of Srinagar Development Authority at Lalchowk. This action on part of the accused have encouraged and furthered the agenda of banned organization who are working for the secession of J&K State from the rest of India; and

2. Whereas, a case FIR No.03/2017 U/S 13 ULA(P) Act, 1967 was registered at Police Station Kothibagh and investigation was taken up; and

3. Whereas, during course of investigation site plan of place of occurrence was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law. During further investigation, copy of Newspaper Daily Greater Kashmir dated 5th January 2017 in which the occurrence of the illegal act was reported/published was seized as piece of evidence and seizure memo prepared. Investigation conducted revealed that the accused persons raised anti National and Pro Pak Slogans, besides, partly damaged the newly laid foundation stone of SDA parking Srinagar. Investigation also revealed that the group of accused women was lead by accused Zamrooda Habib, however, other accused could not be identified as they had been wearing veils. Cogent evidence, oral and documentary brought on record prima facie establishes a case u/s 13 UAP Act, 427 RPC against accused Zamrooda Habib D/o Habibullah Bhat R/o Custodian Colony, Parray Pora Baght, Srinagar and accordingly investigation has been concluded as proved; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused lady; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused lady for her prosecution under the aforesaid provision of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused lady namely Zamrooda Habib D/o Habibullah Bhat R/o Custodian colony Parray Pora Baghat Srinagar U/S 13 UAP Act in case FIR No. 03/2017 of Police Station Kothibagh.

By order of the Government of Jammu & Kashmir.

Sd/-

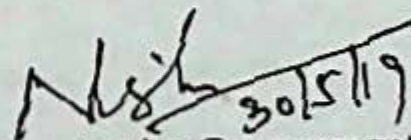
Principal Secretary to the Government
Home Department

Dated: 30.05.2019

No. Home/Pros/ 13 /2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc/93/S/2018/625-27 dated 03/01/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

 30/5/19

Under Secretary to the Government
Home Department